

wise and quantity-wise, is expected to yield an estimated production of 42 lakh tonnes—about 3 lakh tonnes higher than the production this year.

उत्तर प्रदेश में जान बचाव वाली,
एनाइज्ड और इन्डराल नामक
श्रीषधियों का उपलब्ध न होना

*316. श्री नवल किशोर शर्मा :
श्री सरजू पांडे :

क्या स्वास्थ्य और परिवार नियोजन
मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश में एनाइज्ड
और इन्डराल नामक जान बचाने वाली
दो श्रीषधिया बिल्कुल उपलब्ध नहीं हैं तथा
उनके न मिलने के कारण लोगों को भारी
कठिनाई हो रही है, और

(ख) यदि हा, तो उन दो श्रीषधियों
को पर्याप्त मात्रा में उपलब्ध कराने के
लिये सरकार द्वारा क्या कार्यवाही की जा
रहा है जिसे कि रोगियों को जान बचाई
जा सके ?

स्वास्थ्य और परिवार नियोजन मंत्रालय
में उपमन्त्री मन्त्री (भा.ए.० के० किष्कू) :

(क) जी हा। यह बतलाया गया है कि
ये दोनों दवाया उत्तर प्रदेश में उपलब्ध
नहीं हैं।

(ख) इन दवाओं को बनाने के लिये
सम्बन्धित फर्मों को कच्चे माल के आयात
लाइसेंस दे दिये गये हैं और आशा है कि
सन्नाई की स्थिति शीघ्र ही सुधर जायगी। वैसे
दश में इन के बदले प्रयुक्त की जाने वाली
दूसरी उपयुक्त दवायें उपलब्ध हैं।

**Anti-Price Rise and Dehoarding Week
during August, 1973**

*317. SHRI BHOGENDRA JHA:
Will the Minister of AGRICUL-
TURE be pleased to state:

(a) whether the Communist Party
of India, All India Kisan Sabha, All

India Trade Union Congress, All
India Youth Federation, All India
Khetmajdoor Union and All India
Students' Federation have observed
anti-price rise and dehoarding week
from 1st to 7th of August; and

(b) if so, the demands raised and
Government reaction thereon?

THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
(SHRI ANNASAHEB P. SHINDE):
(a) Government have seen such re-
ports in the Press

(b) The objective of the protest week
as reported in the press was to de-
mand State takeover of trade in all
essential commodities, statutory ra-
tioning in urban areas provision for
cheap foodgrains in rural areas, effec-
tive steps to check deficit financing
and black money and the ending of
monopoly control over consumer
industries etc

Government are alive to the
various problems posed above and
have initiated necessary fiscal, regu-
latory and administrative measures to
ease the situation and would welcome
public cooperation in this effort

Nutrition Scheme for Children

*318 SHRI SHRIKISHAN MODI
SHRI C K JAFFER
SHARIEF

Will the Minister of EDUCATION,
SOCIAL WELFARE AND CUL-
TURE be pleased to state

(a) whether Department of Social
Welfare has worked out a nutrition
scheme for children, and

(b) if so, the salient features
thereof?

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE AND IN THE
DEPARTMENT OF CULTURE (SHRI
ARVIND NETAM). (a) and (b) The
Department of Social Welfare have
prepared a scheme for providing a
package of integrated services for
children less than six years and for

nursing and expectant mothers, which is under consideration of the Government. Supplementary nutrition is one of the services in the package. The other services are immunization, health checkup, referral services, pre-school education and nutrition education. The scheme is proposed to be implemented in tribal/rural blocks and in slum areas in cities.

Report of Task Force on Agrarian Relations

*319. SHRI MADHU LIMAYE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the attention of Government has been drawn to the Report submitted by the Chairman of the Task Force on Agrarian Relations;

(b) if so, the main findings of the Report,

(c) whether Government have any proposals for bringing about a radical change in this situation, and

(d) if so, the main feature thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P SHINDE)

(a) Yes, Sir.

(b) A statement is placed on the Table of the Sabha

(c) and (d) The Government is committed to a programme of speedy and effective implementation of land reform. The Planning Commission has already issued guidelines on land reforms based on the recommendations of the Task Force in connection with the formulation of Draft Fifth Five-Year Plan

STATEMENT

The Task Force on Agrarian Relations was set up in the Planning Commission to recommend the strate-

gy on land reform for the Fifth Five-Year Plan. The Report has listed the reasons for poor performance, discussed some policy-issues, gave suggestions for improving implementation and recommended the strategy for the Fifth Five-Year Plan. The recommendations of the Report include the programme for plugging the loopholes in the existing tenancy laws, ensuring complete security of tenure and conferment of ownership rights on cultivating tenants and share-croppers according to a time-bound programme, amendment of the ceiling laws according to the national guidelines and plugging the loopholes in the laws of land alienation and debt-redemption relating to tribals. The operational programmes suggested include high priority being given to a comprehensive programme of preparation and maintenance of record of tenancy and distribution of surplus land accompanied by timely supply of inputs and investment support. Regarding implementation machinery the Report has suggested that a land reform organisation parallel to the district revenue administration manned by hand-picked administrators may be set up for a short period for the purpose of implementation. Adequate attention needs to be given to the in-service training of the field officers in regional centres through intensive field experience and inter-State visits. Another suggestion is that civil courts should not be involved in the implementation of land reform and that itinerant land reform tribunals should be set up. The Report has highlighted the necessity of people's involvement by associating beneficiaries in the implementation of land reforms.

Use of Grass roots and Seeds as food by people of Sunderbans, West Bengal

*320. SHRI BAKSI NAYAK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether people in the Sunderbans in the 24 Parganas, District of